

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.71/MP/2023

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003, seeking relief on account of Force Majeure and Change in Law events under the Power Purchase Agreements dated 22.12.2021 and 24.12.2021 executed between the Petitioner and Respondent No. 1 and Respondent No. 2, respectively.

Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)

Respondents : PTC India Limited (PTCIL) and Anr.

Date of Hearing : **12.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, MBPMPL
Shri Shikhar Verma, Advocate, MBMPL
Shri Ravi Kishore, Advocate, PTCIL
Ms. Deepti Dash, Advocate, PTCIL
Ms. Swapna Seshadri, Advocate, TPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the instant Petition is a fact-heavy and that the Petitioner must rely on various documents and; accordingly, he requested that the matter be listed for hearing in physical mode. The learned counsel for the Respondents did not object to the said request.

2. Considering the request of the learned counsel for the Petitioner, the matter was adjourned.
3. The Petition will be listed for hearing in physical mode on **16.7.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)